

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 348/2010**

- Subject:** Petition under Section 79(c) and (f) and Section 94 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State in Transmission and related matters) Regulations, 2009.
- Date of Hearing:** 21.6.2011
- Coram:** Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deen Dayalam, Member
- Petitioner:** Ind Bharath Power (Madras) Ltd.
- Respondents:** Power Grid Corporation of India Ltd., Gurgaon
- Parties present:** Ms. Shikha Ohri, Ind Bharath

**RECORD OF PROCEEDINGS**

This petition has been filed by the petitioner seeking review of the order of the Commission dated 31.5.2010 in Petition No. 233/2009.

2. Learned proxy counsel submitted that Shri Sanjay Sen, Advocate was out of station and sought adjournment of the petition by two weeks.
3. The Commission granted adjournment of the matter as a last chance and directed to post the matter after two weeks for final disposal.
4. The matter shall be listed for hearing on 19.7.2011.

Sd/-  
(T. Rout)  
Joint Chief (Law)